

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 119**

**COMP.APPL./55(CH)2024**  
**And**  
**CP No.88/Chd/Hry/2023**

**IN THE MATTER OF:**

**Jagat Singh**

...

**Petitioner**

**Versus**

**Culture Home Developers Private ...  
Limited**

**Respondents**

**Under Section: 241(1), 242(4), CA 2013**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 05.04.2024**

Due to Paucity of time, the matter could not be taken up today, hence adjourned to 08.04.2024 and list the matter in the supplementary list for withdrawal of the matter.

Sd/-

**Court Officer**